


F. No. 01(05)/Circular/CESTAT/2017
Customs, Excise and Service Tax Appellate Tribunal
West Block No 2, R. K. Puram, New Delhi-110 066

Date: 01.11.2018

CIRCULAR

The First Appellate Authority under the RTI Act, CESTAT, New Delhi *vide* Compliance Report dated 17.05.2018, following the advisory of the Hon'ble CIC in Order No. CIC/CBECE/A/2016/299181-BJ and CIC/CBECE/A/2016/299718-BJ dated 19.09.2017, has observed that the Ld. Members of CESTAT may move their request for seeking permission of the Hon'ble President for pronouncement of orders in relation to CESTAT Order No.04 of 2009 dated 17.07.2009 and Order No. 01 of 2010 dated 06.01.2010 through the office of Registrar, CESTAT, so that the information relating to the Circulars may be maintained in an uniform manner.

Hence, the Hon'ble Members are requested to send the requests for prior consent/order of the Hon'ble President under Order No. 04 of 2009 dt. 17.07.2009 as amended by Order No. 01 of 2010 dt. 06.01.2010 to the Registrar, who will put up the file to the Hon'ble President for necessary consent/appropriate orders.


(Bineesh Kumar K.S.)
Registrar

Copy to:

1. SPS to Hon'ble President CESTAT, Delhi
2. SPS/PA to Hon'ble Members CESTAT, Delhi/Mumbai/Kolkata/Chennai/Bangalore/Ahmedabad /Allahabad/Chandigarh/Hyderabad.
3. PA to Registrar CESTAT Delhi.
4. Office copy/Guard file/Website. ✓